

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 101
IB-922(ND)/2020**

IN THE MATTER OF:

M/s. Gullivers Travel Associates

...PETITIONER

Vs.

M/s. Fore Representations & Travel Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 21.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Preet Pal Singh, Adv.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner/Operational-creditor. Perused the paper-book. The learned Counsel for the Operational-creditor is directed to take steps for getting and affidavit filed by his client to meet the compliance of Section 9 (3) (C) of the Code. Let this matter be listed after two weeks. Matter is adjourned to 14.10.2020.

—Sd—

**(V.K. Subburaj)
Member (T)**

—Sd—

**(P.S.N. Prasad)
Member (J)**